

[Prof. N.G. Ranga]

that woman and appoint somebody else. This is the kind of slipshod behaviour; it is not a responsible manner in which the Central Government, the union Government is expected to do. Naturally, there were deputations, protestations from women organizations. Can you blame them? Can you justify the action of the Government. We needed an explanation. There was never any explanation from the earlier Government or from this Government. I hope my hon. Friend would be able to give some satisfactory answer to the protestations that the women organizations had made. Now, if they thought that this temporary incumbent is not good enough they need not have it and even if they were to have a temporary incumbent why did they go in for a woman; they should have gone on in a usual fashion and appointed a man. Instead they created a social crisis and yet no answer is now forthcoming from the Government. I protest against this. I would not like to say that they are irresponsible but I would like to say that it was not responsible enough action, activity and approach on the part of the Government of India. Unfortunately, my hon. friend who has been trying to be much more progressive than most of the others, is piloting this Bill and he will answer the questions. I think he would be able to have some excusable answers. I am not at all satisfied as I said with one man alone. This is too serious responsibility.

The number of States is also going on increasing, and most of the States are getting into all kinds of trouble in regard to electioneering. Only today morning we have had a lot of protests as to the manner different States like Haryana, Madras, West Bengal and also Assam, are making a mess or taking sides. Government was encouraging an anti-Government activity and still disowning the responsibility. The Election Commissioner is to witness all these things. He has to ensure that the huge machinery that has come to be built up all over India behaves well, impartially, non-politically and beyond the control and influ-

ence and also threats of violence on the part of the politicians as well as political parties. Therefore, I would say that there is need for at least three persons. I would like my hon. friend who is dynamic and young in his ministerial experience to give some thought to it and come to the House at the earliest opportunity with a much more rational and more sensible proposition than this.

17.37 hrs.

BUSINESS ADVISORY COMMITTEE

Eighteenth Report

[English]

SHRI SAIFUDDIN CHOUDHURY (Katwa): I beg to present the Eighteenth Report of the Business Advisory Committee.

17.38 hrs.

CHIEF ELECTION COMMISSIONER AND OTHER ELECTION COMMISSIONERS (CONDITIONS OF SERVICE) BILL - CONTD.

[English]

SHRI M. RAMANNA RAI (Kasaragod): Mr. Deputy Speaker, Sir, we are discussing about the salaries and other amenities of the Chief Election Commissioner and Election Commissioner. I was expecting a comprehensive amendment and discussion. It is high time that a comprehensive amendment is brought. Everybody in this country feels that our election system is not sufficiently or properly representing the wishes of the people. Even after holding 9 parliamentary elections and some elections of the State Legislatures still there is a lot of confusion. There is no answer to the problems created in the last Parliamentary elections in Amethi constituency from where Shri Rajiv Gandhi contested. There is no solution for the problems created in Meham. There are many instances that I can quote.